

ITEM NO.101

COURT NO.13

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCivil Appeal No(s). 5273/2008

HONGKONG ANDSHANGHAI BANKING CORP. LTD.

Appellant(s)

VERSUS

AWAZ . & ORS.

Respondent(s)

([PART HEARD BY : HON'BLE BELA M. TRIVEDI AND HON'BLE SATISH
CHANDRA SHARMA, JJ.]

IA No. 1/2008 - EX-PARTE STAY

IA No. 4/2009 - MODIFICATION

IA No. 3/2009 - STAY APPLICATION)

WITH

C.A. No. 5294/2008 (XVII-A)

IA No. 6408/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 6/2017 - INTERVENTION APPLICATION

IA No. 5/2009 - MODIFICATION OF COURT ORDER)

C.A. No. 5627/2008 (XVII-A)

IA No. 2/2008 - STAY APPLICATION)

C.A. No. 5278/2008 (XVII-A)

(FOR STAY APPLICATION ON IA 4/2009

FOR ON IA 70679/2008

FOR ON IA 8423/2009

FOR ON IA 34602/2009)

C.A. No. 6679/2008 (XVII-A)

Date : 18-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Parties(s)

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UPON hearing the counsel the Court made the following
O R D E R

List the matters tomorrow i.e. on 19th September,
2024, for further arguments.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)